

Central Administrative Tribunal
Jabalpur Bench

CCP No.37/06

Jabalpur, this the 11th day of October 2006.

CORAM

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

1. Smt. Nirmala Bai Rajput
W/o late Shital Prasad

2. Nitin Rajput
S/o late Shital Prasad

Both residents of 818, Behind
Nathulal Dharmasala Gorakhpur
Jabalpur.

Petitioners.

(By advocate Shri S.P. Tripathi)

Versus

1. Shri Indrajeet Singh Rao
Secretary
Ministry of Defence
New Delhi

2. Shri P.K. Mishra
Chairman/D.G.O.F.,
Ordnance Factory Board
Calcutta.

3. Shri A.N. Naik
General Manager
Ordnance Factory
Khamaria
Jabalpur.

Respondents.

(By advocate Shri S.A. Dharmadhikari)

O R D E R (oral)

By A.K. Gaur, Judicial Member

In compliance with the order and directions of this Tribunal
dated 27.9.04 passed in OA No.787/04, the case of the applicants was

carefully considered by the competent authority in terms of DoPT instructions on the subject and applicant No 2 was considered for appointment as Orderly. Thereafter he was issued with Police Verification Forms for completion in all respects. Applicant No 2 filled up the necessary PVR forms and submitted the same to the respondents. The PVR forms were forwarded to the Civil Authority for conducting verification of his conduct and antecedents.

2. It was pointed out by police authority vide letter dated 30.8.05 that the applicant was prosecuted in a criminal case under IPC 294, 323 and 506 at Gorakhpur Station in Jabalpur Dist. and the case was presented in the court of JMFC Jabalpur on 19.10.2004 by the police authority. Subsequently applicant was acquitted on 6.5.2005 as both parties settled the dispute outside court. Applicant could not be appointed on the ground he had suppressed material facts in the PVR forms.

3. Having considered the case of the parties, we are of the firm opinion that no willful disobedience of the order and directions has been committed by the respondents.

4. If the applicant is still aggrieved, he may file a fresh OA for redressal of his grievance.

5. In view of aforesaid observations, the CCP is dismissed and notice discharged.

A. K. Gaur
(A. K. Gaur)
Judicial Member

Qarint
(Dr. G.C. Srivastava)
Vice Chairman

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प्रधानमंत्री राज्यो/न्या.....जबलपुर, दि.....
प्रतिनिधि आयो दिनाः—
(1) सचिव, राज्यो/न्या.....जबलपुर, जबलपुर
(2) अधिकारी राज्यो/न्या.....को काउंसिल
(3) प्रधानी राज्यो/न्या.....को काउंसिल
(4) विधायक, राज्यो/न्या.....
संसद एवं आवश्यक कानूनी दस्तावेज
उप रजिस्ट्रार

1. P. Tris Pathi
DR. G.C. Srivastava
I A. Dharmesh Khatri
DR. G.C. Srivastava

*288/1
on 11.10.06*